

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
FARM2ENERGY PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>FARM2ENERGY PRIVATE LIMITED</b>
2. Date of incorporation of Corporate Debtor	26 July 2016
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40109PB2016PTC045556
5. Address of the registered office and principal office (if any) of Corporate Debtor	<b>Registered Office:</b> VPO BIJA TEHSIL KHANNA, KHANNA, Punjab, India - 141401
6. Insolvency commencement date in respect of Corporate Debtor	<b>09th September 2024</b> (Intimation of Order received by IRP on 18.09.2024)
7. Estimated date of closure of insolvency resolution process	<b>08th March 2025</b>
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Harish Malhotra</b> <b>Reg. No.:</b> IBBI/IPA-001/IP-P00728/2017-2018/11223 <b>AFA Valid Upto :</b> 30-06-2025
9. Address & email of the interim resolution professional, as registered with the board	511-A, Garden Heights, Sirhind Bye pass Road, Near DMW, Patiala, Punjab 147001 <b>Email :</b> ca.harish@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	944, 2nd Floor, sector 82, JLPL Mohali <b>Email :</b> cirp.farm2energy@gmail.com
11. Last date for submission of claims	<b>02nd October 2024</b>
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against **FARM2ENERGY PRIVATE LIMITED** on **09th September 2024** (Intimation of Order received by IRP on 18.09.2024).

The creditors of **FARM2ENERGY PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **02nd October 2024** to the Interim resolution professional at the address mentioned against entry No. 10 only.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



Sd/-

**Harish Malhotra**

Date : 18.09.2024

Place: MOHALI

Interim Resolution Professional of Farm2energy Private Limited

Regn. No.: IBBI/IPA-001/IP-P00728/2017-2018/11223